

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No. 7887/2021

(Arising out of impugned final judgment and order dated 02-08-2021 in WPCRL No. 3345/2019 passed by the High Court of Delhi at New Delhi)

ATBIR

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

Date : 12-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Ms. Neha Kapoor, Adv.  
Mr. Milind Kumar, AOR

For Respondent(s) Mr. Suryaprakash V. Raju, ASG  
Ms. Preeti Rani, Adv.  
Ms. Vanshaja Shukla, Adv.  
Mr. Kanu Agrawal, Adv.  
Ms. Sairica S. Raju, Adv.  
Mr. Mehul M. Gupta, Adv.  
Mr. Anshuman Singh, Adv.  
Mr. Ankit Bhatia, Adv.  
Mr. Arpit Goel, Adv.  
Mr. Harsh Paul Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the parties have concluded on their submissions.

Judgment reserved.

(SHRADDHA MISHRA)  
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)  
COURT MASTER (NSH)